

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 357/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 seeking extension of time for injection of infirm power for the balance capacity and extend or direct NRLDC to extend the time for First Time Charging for the balance capacity; and under Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking relaxation/condonation of delay for filing the present Petition.

Petitioner : Khaba Renewable Energy Private Limited (KREPL)

Respondent : Northern Regional Load Despatch Centre (NRLDC)

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shryeshth Ramesh Sharma, Advocate, KREPL
Shri Abhishek Nangia, Advocate, KREPL
Ms. Megha, Advocate, KREPL
Shri Devvrat Singh, Advocate, KREPL
Shri Prashant Garg, NRLDC
Shri Ajit Kr. Yadav, NRLDC
Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner is seeking an extension of 90 days for injection of infirm power along with extension of FTC approval, for test run and commissioning in respect of the balance capacity forming the part of the Petitioner's Barmer Solar Project and the grounds for seeking such extension have been indicated in the affidavit filed by the Petitioner. He further added that the extension ought to be granted from the date of the Commission's final order.

2. After hearing the learned counsel for the Petitioner, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)